COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 387 OF 2017 &
IA NO. 1102 OF 2017

Dated: 6th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Southern Power Distribution Company of Andhra Pradesh Ltd. **...Appellant(s)**

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Ms. Prerna Singh
Mr. Prashant Mathur

Counsel for the Respondent(s) : Mr. K.V. Balakrishan
Mr. K.V. Mohan for R-1

Mr. Krishnan Venugopal, Sr. Adv.
Mr. A. Venayagam Balan
Mr. A. Sashidharan for R-4

ORDER

Learned counsel for the appellant seeks a week's time to take steps to delete Respondent Nos. 3 & 4. She further seeks two weeks time to file rejoinder.

List the matter on ***22.03.2018***. In the meantime, learned counsel for the appellant may file rejoinder on or before 21.03.2018 after serving copy on the other side.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk